

ASSAM ACT XIV OF 1948

THE SOCIETIES REGISTRATION (ASSAM FIRST AMENDMENT) ACT,
1948

(Passed by the Assembly)

[Received the assent of the Governor on the 15th October 1948]

[Published in the Assam Gazette of the 20th October 1948]

An

Act to amend the Societies Registration Act, 1860, in its application to Assam.

Preamble. WHEREAS it is expedient to amend the Societies Registration Act, 1860, in its application to the Province of Assam, in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Societies Registration (Assam First Amendment) Act, 1948.

(2) It extends to the whole of the Province of Assam

(3) It shall come into force on such date as the Provincial Government may, by Notification in the official Gazette, appoint.

Insertion of
new sections
12A, 12B
and 12C in
Act XXI of
1860.

2. After section 12 of the Societies Registration Act, 1860, the following shall be inserted, namely :—

“Change of name. 12A.—Any society registered under this Act may, with the consent of not less than two-thirds of the total number of its members’ by a resolution at a general meeting convened for the purpose and subject to the provisions of section 12B, change its name.

Notice of change of name. 12B —(1) Notice in writing of every change of name, signed by the Secretary and by seven members of the society changing its name, shall be sent to the Registrar.

(2) If the proposed name is identical with that by which any other existing society has been registered or, in the opinion of the Registrar, so nearly resembles such name as to be likely to deceive the public, the Registrar shall refuse to register the change of name.

(3) Save as provided in sub-section (2), the Registrar shall, if he is satisfied that the provisions of this Act in respect of change of name have been complied with, register the change of name and the change of name shall have effect from the date of such registration.

Effects of change of name. 12.C.—The change in the name of a society registered under this Act shall not affect any rights or obligations of the society or render defective any legal proceeding by or against the society, and any legal proceeding which might have been continued or commenced by or against it by its former name may be continued or commenced by or against it by its new name”.

Price 1 anna or 2d.

A. G. P. (Leg.) No. 18/48—500—22-1-1949.